

IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI

FIR No. RC-DAI-2020-A-0027
U/s 120 B of IPC and Sec 7, 7A of
The PC Act 1988 (as amended in
2018)

CBI Vs. 1. Anil Kumar Meena
S/o Sh. Shiv Ram Meena
2. Anil Kumar @ Sonu
S/o Sh. Laxmi Narayan

19.09.2020

An application for extension of J.C. remand of A-1 Anil Kumar Meena and A-2 Anil Kumar @ Sonu for further 14 days has been received through e-mail from the end of IO/Insp. Shyam Rai, ACB, CBI, New Delhi.

Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI
IO/Insp. Shyamrai is present
A-1 Anil Kumar Meena and A-2 Anil Kumar @ Sonu
have been produced from Tihar Jail No. 7 by H.Ct.
Sanjay Kumar
Ms. Bhumika Aggarwal, ld. counsel for A-1 and A-2

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Heard.

In view of the reasons stated in the application and the submissions of ld. PP for CBI assisted by the IO, the J.C. remand of A-1 Anil Kumar


Meena and A-2 Anil Kumar @ Sonu is extended for further 14 days i.e. till **03.10.2020.**

An application has been received from the end of Ms. Bhumika Aggarwal, ld. counsel for A-1 and A-2 for supply of the proceedings conducted on 04.09.2020 and 05.09.2020 regarding laying of trap against accused persons Anil Kumar Meena and Anil Kumar @ Sonu.

IO is present and he states that copies have been provided at the spot immediately after conducting the proceedings to the family members of the both the accused persons.

It is stated by the accused persons that one of the recipient of copies of the proceedings provided by CBI was Head Clerk and other was friend of one of the accused persons and both are not contactable from J.C. and thus, the copies have not been traced.

In the above circumstances, IO is inquired about supply of the proceedings by way of scanned copies, to which he seeks pass over for taking instructions from the SP concerned. Matter is passed over at his request. Put up at **2.45 PM.**


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/19.09.2020

(At 2.45 PM)

Proceedings resumed.

Pr. (On screen): As above.

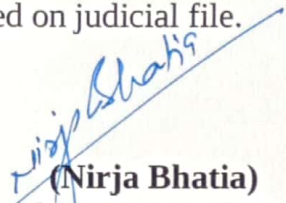
IO in the meanwhile has submitted that the scanned copies of the proceedings have been shared with the Reader through e-mail as he has received the instructions from the SP concerned for sharing the same.

Having regard to the aforesaid, scanned copies of the proceedings be made available to Ms. Bhumika Aggarwal, ld. counsel for A-1 and A-2 on her providing e-mail address/ Whatsapp number to the Reader.

Application stands disposed off accordingly.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/19.09.2020

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Parvesh Jain & Ors.
CC No. 175/2019**

19.09.2020

Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI
A-1 Parvesh Jain and A-2 Ruchi Jain are present along
with ld. counsel Sh. Lalit Valecha
A-3 is present along with ld. counsel Sh. Shailab Pandey
A-4 Arun Kumar Goyal and A-6 Kuppuswami are
present along with Sh. Vikas Walia and Sh. Vikram
Panwar
**A-5 Saurabh Tanwar has been exempted
permanently from his personal appearance through
his ld. counsel Sh. Anil Thomas, who is present today**

Matter has been taken up through Video Conferencing hosted by
Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High
Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and
16/DHC/2020 dated 13.06.2020.

Written submissions along with the relevant documents have been
received through e-mail from the end of Sh. Vikas Walia, ld. counsel for A-
4 and A-6. Copy of the same has been forwarded to ld. PP. Let the scanned
copy of the same be placed on judicial file.

Ld. PP for CBI submits that he is not ready with his submissions and
seeks some time to go through the documents and make his submissions.

At request, put up on **03.10.2020** for remaining arguments on the
point of charge.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

Nirja Bhatia
(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/19.09.2020